

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 348 OF 2017

Dated: 13th March, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

West Bengal Power Development Corporation Ltd.	Appellant(s)
Vs.		
West Bengal Electricity Regulatory Commission	Respondent(s)

Counsel for the Appellant(s) : Mr. Anand Kr. Shrivastava
Ms. Molshree Bhatnagar

Counsel for the Respondent(s) : Mr. Pratik Dhar, Sr. Adv.
Mr. C.K. Rai
Mr. Mohit Rai for R-1

ORDER

The learned counsel, Mr. C.K. Rai, appearing for the first Respondent prays for four weeks' time to file his reply.

Submission made by the learned counsel appearing for the first Respondent, as stated above, is placed on record.

The learned counsel appearing for first Respondent is permitted to file his reply in this matter by 12.04.2018. Thereafter, rejoinder, if any, may be filed by 01.05.2018, after duly serving copy on the other side.

List this matter on **03.05.2018**, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

js/vt

(Justice N.K. Patil)
Judicial Member